

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

225. IA/3758/2023 IN C.P. (IB)/776(MB)2022

IN THE MATTER OF

J.C.Flowers Asset Reconstruction Pvt. Ltd.

VS

Mrs. Disha Mehta

Section 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 15.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Financial Creditor: Adv. Chinmay Bhagnani (PH)

For the Respondent: Adv. Yahya Batatawala (PH)

ORDER

IA 3758/2023:- The Prayer in the present IA is for placing on record the report of the RP. This IA has become infructuous in view of the order dated 17.05.2024 vide which the CP itself has been withdrawn by the Applicants. Thus, IA is **disposed of as infructuous.**

SD/-
MADHU SINHA
Member (Technical)
//Anmol//

SD/-
REETA KOHLI
Member (Judicial)